Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 8/82-ALC4/2019 dated 20.09.2019 for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

MEETING NUMBER : 8/82-ALC4/2019 **MEETING DATE** : 20.09.2019

ONLINE CASES

1

Case No.:27/2/82-ALC4/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
HQ File :01/82/050/01261/AM10/	RLA File :04/24/040/00279/AM10/	Lic.No/Date:0410111329 04.02.2010	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
KEYDIME –AKD ALKYL KETENE DIMER – EMULSION	1 kg	1	Alkyl Ketene Dimer (C16-70%), C18-30%) AKD WAX	0.100 kg
		2	Emcat E6L - ZS Cationic Potato Starch	0.007 kg
COMPOSIZE NEUTRAL SIZING ROSIN	1 kg	1	GUM ROSIN ABEITIC ACID	0.136 kg
		2	FUMARIC ACID	0.005 kg
		3	BEWOTEN C410 CATIONIC POLYMER	0.0293 kg

RA concerned may take further necessary action as per above decision of NC.

2	**Case No.:6/11/85-ALC3/2016**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/85/050/00103/AM17/	RLA File :03/94/040/00502/AM17/	Lic.No/Date:0310807611 06.09.2016	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 20.06.2019 has furnished its reply. Deferred for comments of TE.			

3	**Case No.:335/12/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00962/AM19/	RLA File :07/24/040/00216/AM17/	Lic.No/Date:0710110453 23.09.2016	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Drug Manufacturing license (DML). (ii) Size and number of bottles to be exported.			

4	**Case No.:283/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00910/AM19/	RLA File :07/24/040/00053/AM18/	Lic.No/Date:0710111675 29.05.2017	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE - MONOHYDRATE - ORAL GRADE	1 kg	1	GLUCONO DELTA LACTONE	0.97 kg
		2	CALCIUM CARBONATE	0.2738 kg
CALCIUM GLUCONATE - ANHYDROUS - ORAL GRADE	1 kg	1	GLUCONO DELTA LACTONE	1.01 kg
		2	CALCIUM CARBONATE	0.284 kg

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:109/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

6	**Case No.:297/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00924/AM19/	RLA File :07/24/040/00129/AM18/	Lic.No/Date:0710111984 08.08.2017	Defer Date
	Decision: Deferred for comments of TE.			

7	**Case No.:116/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

8	**Case No.:134/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

9	**Case No.:131/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

10	**Case No.:132/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

11	**Case No.:141/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

12	**Case No.:177/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01132/AM18/	RLA File :09/24/040/00273/AM18/	Lic.No/Date:0910065450 11.09.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 28.06.2019 has furnished its reply. Deferred for comments of TE.			

13	**Case No.:112/12/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/01067/AM18/	RLA File :09/24/040/00303/AM18/	Lic.No/Date:0910065453 14.09.2017	
	Decision: The Committee considered the case as per Agenda and it was noted that NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019 has already rejected this case, however this case has come up in this meeting due to misupdation. In view of above, the Committee decided to **withdraw** the case.			

14	**Case No.:198/4/82-ALC4/2018**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage. (ii) Chemical reactions with molecular weights of all the chemicals involved in the reaction.			

15	**Case No.:79/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM18/	RLA File :03/94/040/00496/AM18/	Lic.No/Date:0310816778 02.11.2017	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Qty. of import items in each actuation. (ii) Number of Actuation per ml of Topical Solution. (iii) Qty. of each actuation or metered dose.			

16	**Case No.:51/12/82-ALC4/2017**	Party Name:D. K. PHARMA LAB	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Rejected**
	HQ File :01/82/050/01006/AM18/	RLA File :03/94/040/00603/AM18/	Lic.No/Date:0310816992 13.11.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the import item – DETOX FOC-27 Fish Body Oil having ITC HS – 15042010 comes under Chapter 15 and as per para 4.11 (A) (ix) of the FTP 2015-20 , all vegetable / edible oils classified under Chapter 15 of ITC (HS) are ineligible for import on self- declaration basis under para 4.07 of the FTP. In view of above, the Committee decided to **reject** the case.			

17	**Case No.:234/4/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00234/AM19/	RLA File :09/24/040/00396/AM18/	Lic.No/Date:0910065686 24.11.2017	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, followed by Final Reminder on 05.09.2019: (i) Copy of valid DML for each export product. (ii) Master Batch Formula for each export product. (iii) Imports applied for each export items viz – 2.5 mg, 5mg and 10 mg tablets separately. Reply awaited from the firm.			

18	**Case No.:236/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

19	**Case No.:243/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date and submitted requisite documents supporting the manufacture of the export product. Since, the process involves numerous stages, more time is required for examining the case.			

20	**Case No.:240/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01195/AM18/	RLA File :06/24/040/00041/AM18/	Lic.No/Date:0610038759 14.12.2017	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019 and reminder dated 04.09.2019: (i) CoA of import item indicating percentage composition of Mentha Arvensis Oil. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

21	**Case No.:241/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01196/AM18/	RLA File :06/24/040/00044/AM18/	Lic.No/Date:0610038783 10.01.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019 and reminder dated 04.09.2019: (i) CoA of import item indicating percentage composition of Mentha Arvensis Oil. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

22	**Case No.:12/4/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage.			

23	**Case No.:165/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 10.07.2019 has furnished its reply. Deferred for comments of TE.			

24	**Case No.:188/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00475/AM19/	RLA File :09/24/040/00504/AM18/	Lic.No/Date:0910065921 24.01.2018	

Decision: The Representative of the firm appeared for PH before Norms Committee and explained its case. The Committee after deliberation decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
(2S,3S,5S)-2-Amino-3-Hydroxy-5-(1-Tetra hydro pyramid-2-only)-3-Methyl butanoyl) Amino-1,6-diphenyl Hexane-s-pyro glutamate(THP)	1 kg	1	DAH-II	1.13 kg
		2	1,2 DIMETHOXYETHANE	6.74 kg
		3	SODIUM BOROHYDRIDE	0.406 kg
		4	METHANE SULFONIC ACID (OR)METHANESULPHONIC ACID	1.57 kg
		5	ISOPROPYL ALCOHOL	1.27 kg
		6	Triethanolamine (99%)	1.167 kg
		7	N.N-DIMETHYL ACETAMIDE (OR) DIMETHYL ACETAMIDE	1.60 kg
		8	L-VALINE	0.630 kg
		9	MCF (Methyl chloroformate)	1.00 kg
		10	MDC (Methylene Dichloride)	3.25 kg
		11	ACRYLONITRILE	0.30 kg
		12	METHANOL	3.30 kg
		13	METHYL TETR-BUTYL ETHER (OR)TERTIARY BUTYL METHYL ETHER	2.45 kg
		14	N,N-CARBONYL DIMIDAZOLE	0.443 kg
		15	AMMONIUMFORMATE	0.500 kg
		16	DIMETHYL FORMAMIDE	3.95 kg
		17	L-PYROGLUTAMIC ACID	0.295 kg
		18	AMMONIUM CHLORIDE	2.00 kg
		19	PALLADIUM SPONGE (99.95% MIN)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

25	**Case No.:187/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00474/AM19/	RLA File :09/24/040/00497/AM18/	Lic.No/Date:0910065945 31.01.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Exact chemical name of the export product.

26	**Case No.:132/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018	Defer Date
	Decision: Deferred for comments of TE.			

27	**Case No.:130/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00417/AM19/	RLA File :09/24/040/00496/AM18/	Lic.No/Date:0910065956 02.02.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
REVERSACOL OXFORD BLUE	1 kg	1	2,3,3-TRIMETHYL INDOLENINE	1.33 kg
		2	1-NITROSO 2-NAPHTHOL	1.73 kg

RA may take appropriate action as per the decision of Norms Committee.

28	**Case No.:131/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00418/AM19/	RLA File :09/24/040/00561/AM18/	Lic.No/Date:0910065961 02.02.2018	Defer Date
	Decision: Deferred for comments of TE.			

29	**Case No.:135/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00422/AM19/	RLA File :09/24/040/00498/AM18/	Lic.No/Date:0910065963 02.02.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Percentage yield on molar basis at every stage.
(ii) Exact chemical name of the export product.

30	**Case No.:140/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018	Defer Date
	Decision: Deferred for comments of TE.			

31	**Case No.:142/4/82-ALC4/2018**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00142/AM19/	RLA File :06/24/040/00047/AM18/	Lic.No/Date:0610038810 07.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 08.07.2019 has furnished its reply. Deferred for comments of TE.			

32	**Case No.:166/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00453/AM19/	RLA File :09/24/040/00528/AM18/	Lic.No/Date:0910065973 07.02.2018	Defer Date
	Decision: Deferred for comments of TE.			

33	**Case No.:80/10/82-ALC4/2018**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Withdrawn**
	HQ File :01/82/050/00367/AM19/	RLA File :03/94/040/00938/AM18/	Lic.No/Date:0310819212 16.02.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019 has already rejected this case, however this case has come up in this meeting due to misupdation. In view of above, the Committee decided to **withdraw** the case.			

34	**Case No.:82/10/82-ALC4/2018**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00369/AM19/	RLA File :03/94/040/00911/AM18/	Lic.No/Date:0310819230 19.02.2018	Defer Date
	Decision: The Representative of the firm attended the PH on scheduled date alongwith the sample of packing material and explained its case. The Committee after deliberation decided to call for following information: (i) Exact name of the export product. (ii) Product wise content of each import item.			

35	**Case No.:93/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date:0310819263 20.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage. (ii) Chemical structure of finished product with molecular weight.			

36	**Case No.:47/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01025/AM19/	RLA File :09/24/040/00587/AM18/	Lic.No/Date:0910066003 20.02.2018	Defer Date
	Decision: Deferred for comments of TE.			

37	**Case No.:140/4/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00140/AM19/	RLA File :05/24/040/00592/AM18/	Lic.No/Date:0510405700 21.02.2018	

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Disprin Regular (ASPIRIN PH.EUR 300MG) ACETYL SALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number	1	CITIRIC ACID ANHYDROUS F4020	30.00 mg / 300 mg tablet
			2	SACCHARIN BASE 55Ox	4.50 mg / 300 mg tablet
			3	CALCIUM CARBONATE EP	90.0 mg / 300 mg tablet
			4	ALUMINIUM FOIL	Relevant as per packing policy
			5	TALC EP	6.0 mg / 300 mg tablet
2	Dispirn Direct and Melts (ASPIRIN PH.EUR 300MG) ACETYL SALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number	2	SACCHARIN BASE 55Ox	1.00 mg / 300 mg tablet
			4	ALUMINIUM FOIL	Relevant as per packing policy
			5	TALC EP	5.0 mg / 300 mg tablet
3	Disprin Extra (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	1	CITIRIC ACID ANHYDROUS F4020	50.00 mg / 500 mg tablet
			2	SACCHARIN BASE 55Ox	7.50 mg / 500 mg tablet
			3	CALCIUM CARBONATE EP	150.0 mg / 500 mg tablet
			4	ALUMINIUM FOIL	Relevant as per packing policy
			5	TALC EP	10.0 mg / 500 mg tablet

RA concerned may take further necessary action as per above decision of NC.

38	**Case No.:186/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date:3410043908 22.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage.			

39	**Case No.:286/4/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Justification for low yield.			

40	**Case No.:125/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01103/AM19/	RLA File :09/24/040/00611/AM18/	Lic.No/Date:0910066054 12.03.2018	Defer Date
	Decision: Deferred for comments of TE.			

41	**Case No.:72/10/82-ALC4/2018**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00359/AM19/	RLA File :03/95/040/01114/AM18/	Lic.No/Date:0310819894 16.03.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,3 DICHLORO PYRIDINE	1 kg	1	3-AMINO PYRIDINE	1.00 kg
		2	HYDROGEN PEROXIDE (50 % CONCENTRATION)	0.637 kg
		3	SODIUM NITRITE	0.687 kg
		4	CAUSTIC SODA LYE (SODIUM HYDOXIDE LYE)	6.12 kg

RA concerned may take further necessary action as per above decision of NC.

42	**Case No.:33/13/82-ALC4/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01011/AM19/	RLA File :03/95/040/01027/AM18/	Lic.No/Date:0310819857 16.03.2018	Defer Date

Decision: Deferred for comments of TE.

43	**Case No.:127/13/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01105/AM19/	RLA File :09/24/040/00619/AM18/	Lic.No/Date:0910066066 20.03.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 03.09.2019 has furnished its reply. Deferred for comments of TE.

44	**Case No.:258/12/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00885/AM19/	RLA File :09/24/040/00669/AM18/	Lic.No/Date:0910066087 26.03.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2019 dated 19.07.2019 and reminder dated 03.09.2019:

(i) Production / Consumption data of last 3 years for item of export and import (applied).

(ii) Catalogue of import item.

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.

45	**Case No.:126/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01104/AM19/	RLA File :09/24/040/00639/AM18/	Lic.No/Date:0910066086 26.03.2018	Defer Date
	Decision: Deferred for comments of TE.			

46	**Case No.:44/10/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00331/AM19/	RLA File :05/23/040/00490/AM18/	Lic.No/Date:0510406024 28.03.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.
Valacyclovir Film Coated Tablet 500 mg	1 Number
Valacyclovir Film Coated Tablet 1000 mg	1 Number

Sl. No.	Import items	For export of 1 No. **Tablet** (Quantity in mg / tablet)	
		500 mg / tablet	1000 mg / tablet
1	Valacyclovir Hydrochloride USP Monohydrate	600.48	1174.51
2	Microcrystalline Cellulose USNF (Avicel PH 101)	152.50	305.00
3	Crospovidone USNF (Polyplasdone XL)	7.00	14.00
4	Hypromellose(Pharmacoat615)USP	31.00	62.00
5	Opadry Blue (13B50647)	22.50	45.00
6	Magnesium Stearate(MF-2-V-Vegetable)	3.50	7.00
7	CLOSURE PP 38mm CRC-MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy
8	CLOSURE PP 53mm RS MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy

RA concerned may take further necessary action as per above decision of NC.

47	**Case No.:320/10/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00607/AM19/	RLA File :09/24/040/00666/AM18/	Lic.No/Date:0910066105 28.03.2018	Defer Date
	Decision: Deferred for comments of TE.			

48	**Case No.:122/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00749/AM19/	RLA File :03/95/040/00877/AM18/	Lic.No/Date:0310820210 02.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CISATRACURIUM BESYLATE INJECTION USP-2MG/ML-10ML 2455 Nos. of Ampoules--2MG/ML-10ML	1 Number	1	CISATRACURIUM BESYLATE	29.444 mg / 10 ml vial

RA concerned may take further necessary action as per above decision of NC.

49	**Case No.:123/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00750/AM19/	RLA File :03/95/040/00709/AM18/	Lic.No/Date:0310820208 02.04.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CISATRACURIUM BESYLATE INJECTION USP-2MG/ML-10ML 2455 Nos. of Ampoules--2MG/ML-10ML	1 Number	1	CISATRACURIUM BESYLATE	29.444 mg / 10 ml vial

RA concerned may take further necessary action as per above decision of NC.

50	**Case No.:5/10/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00292/AM19/	RLA File :05/23/040/00515/AM18/	Lic.No/Date:0510406067 09.04.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

51	**Case No.:261/12/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	Defer Date
	Decision: Deferred for comments of TE.			

52	**Case No.:232/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00519/AM19/	RLA File :31/83/040/00171/AM18/	Lic.No/Date:3110067030 12.04.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Exact chemical name of the export product.			

53	**Case No.:156/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01134/AM19/	RLA File :09/24/040/00654/AM18/	Lic.No/Date:0910066137 12.04.2018	Defer Date
	Decision: Deferred for comments of TE.			

54	**Case No.:320/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01298/AM19/	RLA File :34/24/040/00006/AM19/	Lic.No/Date:3410044039 16.04.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2015 dated 16.09.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
Tetra Butyl Tin (TBT)	1 kg	1	Tin Ingots	0.364 kg
		2	Aluminium Grit/Granules	0.119 kg
		3	Butene-1	0.869 kg

RA may take appropriate action as per the decision of Norms Committee.

55	**Case No.:122/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01100/AM19/	RLA File :09/24/040/00024/AM19/	Lic.No/Date:0910066156 18.04.2018	Defer Date
	Decision: Deferred for comments of TE.			

56	**Case No.:153/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00780/AM19/	RLA File :03/94/040/00055/AM19/	Lic.No/Date:0310820647 25.04.2018	Defer Date
	Decision: Deferred for comments of TE.			

57	**Case No.:121/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01099/AM19/	RLA File :09/24/040/00044/AM19/	Lic.No/Date:0910066198 04.05.2018	Defer Date
	Decision: Deferred for comments of TE.			

58	**Case No.:225/10/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00512/AM19/	RLA File :31/83/040/00014/AM19/	Lic.No/Date:3110067038 07.05.2018	Defer Date
	Decision: Deferred for comments of TE.			

59

	Case No.:272/10/82-ALC4/2018	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00559/AM19/	RLA File :03/94/040/00090/AM19/	Lic.No/Date:0310820805 07.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Chemical Name: Tetrakis (2-Ethylhexyl) Titanate, Trade Name: TYZOR TOT	1 kg	1	Tetra Isopropyl Titanate (Brand Name :TYZOR TPT)	0.523 kg
		2	2 ETHYL HEXANOL (2-EHA)	0.965 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:247/10/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00534/AM19/	RLA File :08/24/040/00391/AM18/	Lic.No/Date:0810142536 09.05.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

61	**Case No.:107/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018	Defer Date
	Decision: Deferred for comments of TE.			

62	**Case No.:250/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date:5210042638 10.05.2018	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

63	**Case No.:196/12/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00823/AM19/	RLA File :05/24/040/00067/AM19/	Lic.No/Date:0510406412 10.05.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Certified production consumption data for item 3. (ii) Justification for low yield.			

64	**Case No.:93/12/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00720/AM19/	RLA File :03/94/040/00104/AM19/	Lic.No/Date:0310820963 14.05.2018	Defer Date
	Decision: Deferred for comments of TE.			

65	**Case No.:120/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01098/AM19/	RLA File :09/24/040/00614/AM18/	Lic.No/Date:0910066236 15.05.2018	Defer Date
	Decision: Deferred for comments of TE.			

66	**Case No.:18/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00996/AM19/	RLA File :09/24/040/00067/AM19/	Lic.No/Date:0910066242 18.05.2018	Defer Date
	Decision: Deferred for comments of TE.			

67	**Case No.:168/12/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.			

68	**Case No.:216/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00503/AM19/	RLA File :31/83/040/00005/AM19/	Lic.No/Date:3110067060 23.05.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage. (ii) Exact chemical name of the export product.			

69	**Case No.:190/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00817/AM19/	RLA File :05/24/040/00098/AM19/	Lic.No/Date:0510406572 23.05.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Drug Manufacturing license (DML) of the export product.			

70	**Case No.:105/13/82-ALC4/2018**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01083/AM19/	RLA File :09/24/040/00085/AM19/	Lic.No/Date:0910066269 24.05.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.
(ii) Requirement and recovery of solvents at each stage of manufacturing process.

71	**Case No.:194/12/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00821/AM19/	RLA File :05/23/040/00087/AM19/	Lic.No/Date:0510406614 25.05.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.
Valacyclovir Film Coated Tablet 500 mg	1 Number
Valacyclovir Film Coated Tablet 1000 mg	1 Number

Sl. No.	Import items	For export of 1 No. Tablet (Quantity in mg / tablet)	
		500 mg / tablet	1000 mg / tablet
1	Valacyclovir Hydrochloride USP Monohydrate	600.48	1174.51
2	Microcrystalline Cellulose USNF (Avicel PH 101)	152.50	305.00
3	Crospovidone USNF (Polyplasdone XL)	7.00	14.00
4	Hypromellose(Pharmacoat615)USP	31.00	62.00
5	Opadry Blue (13B50647)	22.50	45.00
6	Magnesium Stearate(MF-2-V-Vegetable)	3.50	7.00
7	CLOSURE PP 38mm CRC-MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy
8	CLOSURE PP 53mm RS MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy

RA concerned may take further necessary action as per above decision of NC.

72	**Case No.:114/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00741/AM19/	RLA File :03/95/040/00875/AM18/	Lic.No/Date:0310821255 28.05.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
STERO N-HEPD (EX) (Piperidine Ethanol)	1 kg	1	PIPERIDINE	0.8236 kg
		2	ETHYLENE OXIDE	0.4264 kg
Sterol 1300 (ISO TRI DECANOL)	1 kg	1	ISO TRI DECANOL (ITDA)/EXXAL13	0.980 kg
		2	ISO DECANOL	0.02 kg

RA concerned may take further necessary action as per above decision of NC.

73	**Case No.:293/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00580/AM19/	RLA File :09/24/040/00102/AM19/	Lic.No/Date:0910066289 31.05.2018	

Decision: The Representative of the firm appeared for PH before Norms Committee and explained its case. The Committee after deliberation decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
(2S,3S,5S)-2-Amino-3-Hydroxy-5-(1-Tetra hydro pyramid-2-only)-3-Methyl butanoyl) Amino-1,6-diphenyl Hexane-s-pyro glutamate(THP)	1 kg	1	DAH-II	1.13 kg
		2	1,2 DIMETHOXYETHANE	6.74 kg
		3	SODIUM BOROHYDRIDE	0.406 kg
		4	METHANE SULFONIC ACID (OR)METHANESULPHONIC ACID	1.57 kg
		5	ISOPROPYL ALCOHOL	1.27 kg
		6	Triethanolamine (99%)	1.167 kg
		7	N.N-DIMETHYL ACETAMIDE (OR) DIMETHYL ACETAMIDE	1.60 kg
		8	L-VALINE	0.630 kg
		9	MCF (Methyl chloroformate)	1.00 kg
		10	MDC (Methylene Dichloride)	3.25 kg
		11	ACRYLONITRILE	0.30 kg
		12	METHANOL	3.30 kg
		13	METHYL TETR-BUTYL ETHER (OR)TERTIARY BUTYL METHYL ETHER	2.45 kg
		14	N,N-CARBONYL DIMIDAZOLE	0.443 kg
		15	AMMONIUMFORMATE	0.500 kg
		16	DIMETHYL FORMAMIDE	3.95 kg
		17	L-PYROGLUTAMIC ACID	0.295 kg
		18	AMMONIUM CHLORIDE	2.00 kg
		19	PALLADIUM SPONGE (99.95% MIN)	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

74	**Case No.:39/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01017/AM19/	RLA File :09/24/040/00082/AM19/	Lic.No/Date:0910066291 01.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

75	**Case No.:277/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00564/AM19/	RLA File :03/94/040/00208/AM19/	Lic.No/Date:0310821558 08.06.2018	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Qty. of import items in each actuation. (ii) Number of Actuation per ml of Topical Solution. (iii) Number of metered doses in one unit pack.			

76	**Case No.:279/10/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00566/AM19/	RLA File :03/94/040/00207/AM19/	Lic.No/Date:0310821556 08.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

77	**Case No.:81/12/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00708/AM19/	RLA File :03/94/040/00194/AM19/	Lic.No/Date:0310821554 08.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

78	**Case No.:59/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01037/AM19/	RLA File :09/24/040/00106/AM19/	Lic.No/Date:0910066318 11.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

79	**Case No.:55/12/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00682/AM19/	RLA File :03/95/040/00220/AM19/	Lic.No/Date:0310821614 12.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,1-CARBONYLDIIMIDAZOLE / N,N CARBONYL DIIMIDAZOLE	1 kg	1	IMIDAZOLE	1.31 kg
		2	TRIPHOSGENE	1.20 kg
		3	TRI-N-BUTYLAMINE	0.80 kg
		4	TETRAHYDROFURAN	1.80 kg

RA concerned may take further necessary action as per above decision of NC.

80	**Case No.:56/12/82-ALC4/2018**	Party Name:SANJIVANI PARANTERAL LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00683/AM19/	RLA File :03/95/040/00227/AM19/	Lic.No/Date:0310821651 13.06.2018	Defer Date

Decision: Deferred for comments of TE.

81	**Case No.:273/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00560/AM19/	RLA File :03/94/040/00224/AM19/	Lic.No/Date:0310821762 19.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TETRA-N-PROPYL ZIRCONATE (CONTAINING TETRA-N-PROPYL ZIRCONATE75% AND N-PROPYL ALCOHOL 25%)	1 kg	1	ZIRCONIUM TETRACHLORIDE	0.533 kg
		2	N-PROPYL ALCOHOL / NPA / NORMAL PROPANOL	0.829 kg
		3	HEPTANE	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

82	**Case No.:278/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00565/AM19/	RLA File :03/94/040/00223/AM19/	Lic.No/Date:0310821761 19.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TETRA-N-BUTYL ZIRCONATE (CONTAINING TETRA-N-BUTYL ZIRCONATE 86% AND N-BUTYL ALCOHOL 14%)	1 kg	1	ZIRCONIUM TETRACHLORIDE	0.538 kg
		2	N-BUTYL ALCOHOL / NBA / NORMAL BUTANOL	0.839 kg
		3	HEPTANE	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

83	**Case No.:175/12/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00802/AM19/	RLA File :22/24/040/00028/AM19/	Lic.No/Date:2210015928 22.06.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 06/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefazolin Sodium Sterile	1 kg	1	Cefazolin Acid	0.989 kg
		2	Acetone	0.515 kg
		3	Activated Carbon	0.020 kg

RA may take appropriate action as per the decision of Norms Committee.

84	**Case No.:35/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01013/AM19/	RLA File :09/24/040/00136/AM19/	Lic.No/Date:0910066375 22.06.2018	Defer Date

Decision: Deferred for comments of TE.

85	**Case No.:71/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01049/AM19/	RLA File :09/24/040/00134/AM19/	Lic.No/Date:0910066374 22.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

86	**Case No.:76/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01054/AM19/	RLA File :09/24/040/00135/AM19/	Lic.No/Date:0910066376 22.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

87	**Case No.:274/10/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00561/AM19/	RLA File :03/95/040/00235/AM19/	Lic.No/Date:0310821895 25.06.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage. (ii) Material balance of the entire process. (iii) Stoichiometric balance and balanced chemical reactions.			

88	**Case No.:185/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01163/AM19/	RLA File :34/24/040/00109/AM19/	Lic.No/Date:3410044282 26.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

89	**Case No.:117/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01095/AM19/	RLA File :09/24/040/00150/AM19/	Lic.No/Date:0910066395 27.06.2018	Defer Date
	Decision: Deferred for comments of TE.			

90	**Case No.:214/12/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00841/AM19/	RLA File :05/23/040/00024/AM19/	Lic.No/Date:0510407023 29.06.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Kinox-24 Benzene Propionic Acid, 3, 5-Bis (1, 1- Dimethyl ethyl)-4-Hydroxy-2-[3-{3, 5-Bis (1, 1-Dimethyl ethyl)-4-Hydroxyphenyl}-1-Oxopropyl]-Hydrazine	1 kg	1	2,6 Di Tert Butyl Phenol	1.230 kg
		2	Methyl Acrylate	0.528 kg
		3	Hydrazine Hydrate 100%	0.283 kg
		4	Methanol	0.700 kg
		5	Methyl Aceto Acetate	0.263 kg
		6	Toluene	0.400 kg

RA may take appropriate action as per the decision of Norms Committee

91	**Case No.:221/12/82-ALC4/2018**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date:3010104375 29.06.2018	Defer Date

Decision: Deferred for comments of TE.

92	**Case No.:249/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01227/AM19/	RLA File :03/94/040/00298/AM19/	Lic.No/Date:0310822175 06.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Sl. No.	Export Product	Qty.
1	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 5 MG. Each tablet contains (i) Oxybutynin Chloride USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.52 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 104.167 Kgs (ii) 810.003 Kgs (iii) 1677.505 Kgs (iv) 856.253 Kgs.	1 Number
2	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 10 MG. Each tablet contains (i) Oxybutynin Chloride USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.77 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 208.334 Kgs (ii) 810.003 Kgs (iii) 1682.714 Kgs (iv) 856.253 Kgs.	1 Number
3	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 15 MG. Each tablet contains (i) Oxybutynin Chloride USP - 15 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 81.02 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 104.167 Kgs (ii) 270.002 Kgs (iii) 562.643 Kgs (iv) 285.419 Kgs.	1 Number

Sl. No.	Import Items	For export of 1 Number of Tablet		
		5 mg	10 mg	15 mg
1	OXYBUTYNIN CHLORIDE USP	5.10 mg	10.20 mg	15.30 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	32.40 mg	32.40 mg	32.40 mg
3	SENTRY POLYOX WSR N80 FP NF	80.52 mg	80.77 mg	81.02 mg
4	SENTRY POLYOX WSR 303 NF	41.10 mg	41.10 mg	41.10 mg

RA may take appropriate action as per the decision of Norms Committee.

93	**Case No.:247/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00874/AM19/	RLA File :05/24/040/00203/AM19/	Lic.No/Date:0510407132 09.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

94	**Case No.:250/13/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01228/AM19/	RLA File :03/94/040/00285/AM19/	Lic.No/Date:0310822211 10.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019 , dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Colistimethate Sodium for Injection BP 1 Million International Units per vial 10ml	1 Number	1	Colistimethate Sodium for Injection BP	96.63 mg/ vial

RA concerned may take further necessary action as per above decision of NC.

95	**Case No.:96/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	Defer Date

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, followed by Final Reminder on 05.09.2019:

(i) Complete technical details as per Appendix 4E alongwith stoichiometric chemical equation and molecular weight.

Reply awaited from the firm.

96	**Case No.:93/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM19/	RLA File :09/24/040/00172/AM19/	Lic.No/Date:0910066447 12.07.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Final Reminder on 05.09.2019: (i) Complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis from the firm. Reply awaited from the firm.			

97	**Case No.:311/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01289/AM19/	RLA File :34/24/040/00139/AM19/	Lic.No/Date:3410044328 12.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
P 1062 (1,3-Benzenediol, 4-[4,6-bis(2,4-dimethylphenyl)-1,3,5-triazin-2-yl]-)	1 kg	1	CYANURIC CHLORIDE	0.515 kg
		2	RESORCINOL	0.307 kg

RA may take appropriate action as per the decision of Norms Committee

98	**Case No.:91/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01069/AM19/	RLA File :09/24/040/00177/AM19/	Lic.No/Date:0910066455 13.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

99	**Case No.:98/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01076/AM19/	RLA File :09/24/040/00176/AM19/	Lic.No/Date:0910066454 13.07.2018	Defer Date
	Decision: Deferred for comments of TE.			

100	**Case No.:100/13/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Drug Manufacturing License (DML) of the export product showing approved composition.			

101	**Case No.:237/10/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00524/AM19/	RLA File :31/83/040/00050/AM19/	Lic.No/Date:3110067115 16.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and taking cue from SION A-74, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Anisole	1 kg	1	Phenol	1.007 kg
		2	Di-Methyl Sulphate	0.770 kg
		3	Caustic Soda Lye	0.486 kg

RA may take appropriate action as per the decision of Norms Committee

102	**Case No.:189/13/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.			

103	**Case No.:99/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/00726/AM19/	RLA File :03/95/040/00349/AM19/	Lic.No/Date:0310822345 17.07.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
COPPER DIBUTYL DITHIOCARBAMATE(CDBC)	1 kg	1	DI-N-BUTYLAMINE(DIBUTYLAMINE)	0.600 kg
		2	CARBON DISULPHIDE	0.360 kg
		3	COPPER SULPHATE	0.443 kg

RA may take appropriate action as per the decision of Norms Committee

104	**Case No.:300/13/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01278/AM19/	RLA File :03/94/040/00312/AM19/	Lic.No/Date:0310822337 17.07.2018	Defer Date

Decision: Deferred for comments of TE.

105	**Case No.:87/13/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01065/AM19/	RLA File :09/24/040/00148/AM19/	Lic.No/Date:0910066481 19.07.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Drug Manufacturing License (DML) of the export product showing approved composition.
(ii) Master Batch Formula (MBF) of each export product.

106	**Case No.:255/12/82-ALC4/2018**	Party Name:ESKAG PHARMA PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00882/AM19/	RLA File :02/24/040/00064/AM19/	Lic.No/Date:0210208597 20.07.2018	Defer Date

Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm:

(i) Drug Manufacturing License (DML) of the export product showing approved composition.

107	**Case No.:263/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01241/AM19/	RLA File :03/94/040/00341/AM19/	Lic.No/Date:0310822486 20.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Sl. No.	Export Product	Qty.
1	GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 201.667 Kgs (ii) 598.951 Kgs (iii) 3591.689 Kgs (iv) 2016.67 Kgs.	1 Number
2	GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 83.333 Kgs (ii) 340.001 Kgs (iii) 1484.17 Kgs (iv) 833.335 Kgs.	1 Number
3	GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 53.333 Kgs (ii) 435.254 Kgs (iii) 1899.971 Kgs (iv) 1066.80 Kgs.	1 Number

Sl. No.	Import Items	For export of 1 Number of Tablet		
		2.5 mg	5.0 mg	10.0 mg
1	GLIPIZIDE USP	2.55 mg	5.10 mg	10.20 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg	20.40 mg	29.70 mg
3	SENTRY POLYOX WSR N80 FP NF	89.05 mg	89.05 mg	178.10 mg
4	SENTRY POLYOX WSR 303 NF	50.00 mg	50.00 mg	100.00 mg

RA may take appropriate action as per the decision of Norms Committee.

108	**Case No.:248/13/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01226/AM19/	RLA File :03/94/040/00323/AM19/	Lic.No/Date:0310822498 23.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Gentamicin Ear/Eye Drops 5ML, 0.3% w/v	1 Number	1	GENTAMICIN SULPHATE	18.375 mg / 5 ml
Gentamicin Ear/Eye Drops 10ML, 0.3% w/v	1 Number	1	GENTAMICIN SULPHATE	36.75 mg / 10 ml

RA concerned may take further necessary action as per above decision of NC.

109	**Case No.:34/13/82-ALC4/2018**	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01012/AM19/	RLA File :50/24/040/00013/AM19/	Lic.No/Date:5010002462 24.07.2018	Defer Date

Decision: Deferred for comments of TE.

110	**Case No.:78/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01056/AM19/	RLA File :09/24/040/00205/AM19/	Lic.No/Date:0910066505 24.07.2018	Defer Date

Decision: Deferred for comments of TE.

111	**Case No.:323/13/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01301/AM19/	RLA File :34/24/040/00140/AM19/	Lic.No/Date:3410044364 25.07.2018	Defer Date

Decision: Deferred for comments of TE.

112	**Case No.:324/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01302/AM19/	RLA File :34/24/040/00150/AM19/	Lic.No/Date:3410044367 27.07.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ethyl Aluminium Sesqui Chloride (EASC)	1 kg	1	ALUMINIUM GRIT/GRANULES	0.14 kg

RA concerned may take further necessary action as per above decision of NC.

113	**Case No.:239/13/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Exact name of the export product.
(ii) Crude to finished product.
(iii) Past production consumption data.

114	**Case No.:77/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01055/AM19/	RLA File :09/24/040/00211/AM19/	Lic.No/Date:0910066546 03.08.2018	Defer Date

Decision: Deferred for comments of TE.

115	**Case No.:266/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01244/AM19/	RLA File :03/94/040/00399/AM19/	Lic.No/Date:0310822847 03.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TETRA-N-BUTYL ZIRCONATE (CONTAINING TETRA-N-BUTYL ZIRCONATE 86% AND N-BUTYL ALCOHOL 14%)	1 kg	1	ZIRCONIUM TETRACHLORIDE	0.538 kg
		2	N-BUTYL ALCOHOL / NBA / NORMAL BUTANOL	0.839 kg
		3	HEPTANE	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

116	**Case No.:267/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01245/AM19/	RLA File :03/94/040/00400/AM19/	Lic.No/Date:0310822848 03.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TETRA-N-PROPYL ZIRCONATE (CONTAINING TETRA-N-PROPYL ZIRCONATE 75% AND N-PROPYL ALCOHOL 25%)	1 kg	1	ZIRCONIUM TETRACHLORIDE	0.533 kg
		2	N-PROPYL ALCOHOL / NPA / NORMAL PROPANOL	0.829 kg
		3	HEPTANE	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

117	**Case No.:25/13/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01003/AM19/	RLA File :05/24/040/00266/AM19/	Lic.No/Date:0510407451 06.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Pentoxifylline	1 kg	1	Theobromine	0.84 kg
		2	Chlorohexan-2-One / 6-Chloro-2-Hexanone	0.72 kg
		3	Dimethyl Formamide	0.75 kg
		4	Pottasium Carbonate	0.43 kg
		5	Methanol	0.75 kg
		6	Acticarbone	0.0117 kg

RA concerned may take further necessary action as per above decision of NC.

118	**Case No.:11/13/82-ALC4/2018**	Party Name:SRI VYJAYANTHI LABS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00989/AM19/	RLA File :26/24/040/00007/AM19/	Lic.No/Date:2610012846 07.08.2018	Defer Date

Decision: Deferred for comments of TE.

119	**Case No.:172/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Exact chemical name of the export product.
(ii) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.

120	**Case No.:134/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage. (ii) Chemical reactions with molecular weights of all the chemicals involved in the reaction.			

121	**Case No.:234/13/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01212/AM19/	RLA File :50/24/040/00015/AM19/	Lic.No/Date:5010002465 09.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

122	**Case No.:133/13/82-ALC4/2018**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01111/AM19/	RLA File :03/95/040/00417/AM19/	Lic.No/Date:0310822983 10.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

123	**Case No.:305/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01283/AM19/	RLA File :03/94/040/00418/AM19/	Lic.No/Date:0310823011 13.08.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rinza sip with Vitamin C (Flavours Orange/ Lemon/ Black Currant/ Other flavours) &Rinza Sip (Flavours Orange/ Lemon/ Black currant/ Craneberry/ Honey Lemon/ Other flavours). Each sachet of 5gm contains Caffeine Anhydrous Powder 30mg. Net contains of Caffeine Anhydrous Powder 2384.62 Kgs.	79487180 Number Sachet	1	Caffeine Anhydrous Powder	2408.466 kg
Rinza Tablet. Each tablet contains Caffeine Anhydrous Powder 30 mg, and Paracetamol BP 500 mg. Net Content of Caffeine Anhydrous Powder - 703.81 Kgs and Paracetamol IP/ BP- 11730.21 Kgs	23460420 Number Tablet	1	Caffeine Anhydrous Powder	717.886 kg
		2	Paracetamol IP/BP	11964.814 kg
Rinza Sip for Children (Flavours Raspberry/ other flavours). Each sachet of 3 gm contains Paracetamol IP/BP - 280mg. Net contains of Paracetamol IP/BP- 4807.69 Kgs.	17170330 Number Sachet	1	Paracetamol IP/BP	4855.766 kg
Ittensy Caffeine Coffee Flavour Lozenges. Each lozenge contains Caffeine Anhydrous Powder- 30mg. Net contains of Caffeine Anhydrous Powder - 1015.63 Kgs.	33854184 Number Lozenges	1	Caffeine Anhydrous Powder	1035.94 kg

RA may take appropriate action as per the decision of Norms Committee.

124	**Case No.:89/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01067/AM19/	RLA File :09/24/040/00227/AM19/	Lic.No/Date:0910066569 16.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

125	**Case No.:151/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01129/AM19/	RLA File :03/95/040/00489/AM19/	Lic.No/Date:0310823127 20.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

126	**Case No.:326/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	Defer Date
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Percentage yield on molar basis at every stage.			

127	**Case No.:142/13/82-ALC4/2018**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

128	**Case No.:209/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

129	**Case No.:86/13/82-ALC4/2018**	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01064/AM19/	RLA File :09/24/040/00239/AM19/	Lic.No/Date:0910066593 27.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

130	**Case No.:150/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01128/AM19/	RLA File :03/95/040/00413/AM19/	Lic.No/Date:0310823301 27.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

131	**Case No.:164/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01142/AM19/	RLA File :52/24/040/00044/AM19/	Lic.No/Date:5210042742 27.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

132	**Case No.:368/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

133	**Case No.:369/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	Defer Date
	Decision: Deferred for comments of TE.			

134	**Case No.:85/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01063/AM19/	RLA File :09/24/040/00246/AM19/	Lic.No/Date:0910066602 29.08.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cyclohexyl Ester Rx	1 kg	1	Glyoxyllic acid (50 %)	0.726 kg
		2	L (-) Menthol	0.663 kg
		3	2,5 Dihydroxy-1,4 Dithiane (Diol)	0.312 kg
		4	METHYLENE CHLORIDE (MDC)	2.63 kg
		5	Triphosgene	0.40 kg
		6	HEXAMETHYL DISILAZANE (HMDS)	0.286 kg
		7	Cytosine	0.395 kg

RA concerned may take further necessary action as per above decision of NC.

135	**Case No.:147/13/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01125/AM19/	RLA File :03/95/040/00537/AM19/	Lic.No/Date:0310823401 29.08.2018	Defer Date

Decision: Deferred for comments of TE.

136	**Case No.:84/13/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	Defer Date

Decision: Deferred for comments of TE.

137	**Case No.:88/13/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01066/AM19/	RLA File :09/24/040/00247/AM19/	Lic.No/Date:0910066623 03.09.2018	Defer Date

Decision: Deferred for comments of TE.

138	**Case No.:230/13/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01208/AM19/	RLA File :03/94/040/00403/AM19/	Lic.No/Date:0310823513 04.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

139	**Case No.:435/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

140	**Case No.:227/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01205/AM19/	RLA File :03/94/040/00518/AM19/	Lic.No/Date:0310823648 07.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

141	**Case No.:429/13/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

142	**Case No.:94/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01072/AM19/	RLA File :09/24/040/00273/AM19/	Lic.No/Date:0910066645 10.09.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019, followed by Final Reminder on 05.09.2019: (i) Percentage of yield at every stage with stoichiometric balance. Reply awaited from the firm.			

143	**Case No.:108/13/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM19/	RLA File :05/24/040/00324/AM19/	Lic.No/Date:0510407757 12.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

144	**Case No.:180/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01158/AM19/	RLA File :52/24/040/00050/AM19/	Lic.No/Date:5210042764 14.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

145	**Case No.:400/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

146	**Case No.:176/13/82-ALC4/2018**	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

147	**Case No.:213/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

148	**Case No.:365/13/82-ALC4/2018**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01343/AM19/	RLA File :03/94/040/00551/AM19/	Lic.No/Date:0310823993 26.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

149	**Case No.:447/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01425/AM19/	RLA File :52/24/040/00031/AM19/	Lic.No/Date:5210042774 27.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

150	**Case No.:450/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01428/AM19/	RLA File :52/24/040/00048/AM19/	Lic.No/Date:5210042776 27.09.2018	Defer Date
	Decision: Deferred for comments of TE.			

151	**Case No.:112/13/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

152	**Case No.:52/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

153	**Case No.:56/13/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM19/	RLA File :09/24/040/00321/AM19/	Lic.No/Date:0910066717 04.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

154	**Case No.:442/13/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01420/AM19/	RLA File :05/24/040/00367/AM19/	Lic.No/Date:0510407973 04.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

155	**Case No.:454/13/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

156	**Case No.:438/13/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01416/AM19/	RLA File :05/23/040/00284/AM19/	Lic.No/Date:0510408013 08.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

157	**Case No.:224/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

158	**Case No.:168/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01146/AM19/	RLA File :34/24/040/00232/AM19/	Lic.No/Date:3410044578 11.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

159	**Case No.:169/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

160	**Case No.:322/13/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

161	**Case No.:424/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

162	**Case No.:426/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

163	**Case No.:453/13/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	Defer Date
	Decision: The application of the firm was forwarded to DBT for obtaining its comments. DBT vide its e-mail dated 15.07.2019 requested to call for following information from the firm: (i) Breakup total no. of vials of different doses to be exported. (ii) QA approved batch manufacturing record showing issuance and reconciliation of material for manufacturing vaccine.			

164	**Case No.:232/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	Defer Date
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) It has been observed that the chemistry given by the firm is not clear, since the firm has stated that that the raw material shown as phenol while import is of OCP 50. Accordingly, the firm was requested vide e-mail dated 05.09.2019 to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50.			

165	**Case No.:183/13/82-ALC4/2018**	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	Defer Date
	Decision: Deferred for comments of TE.			

166	**Case No.:363/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01341/AM19/	RLA File :03/94/040/00699/AM19/	Lic.No/Date:0310824906 05.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

167	**Case No.:362/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01340/AM19/	RLA File :03/94/040/00683/AM19/	Lic.No/Date:0310824929 06.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

168	**Case No.:351/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01329/AM19/	RLA File :03/94/040/00682/AM19/	Lic.No/Date:0310824972 12.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

169	**Case No.:427/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/01405/AM19/	RLA File :34/24/040/00264/AM19/	Lic.No/Date:3410044694 14.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2015 dated 16.09.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
Tetra Butyl Tin (TBT)	1 kg.	1	Tin Ingots	0.364 kg
		2	Aluminium Grit/Granules	0.119 kg
		3	Butene-1	0.869 kg

RA may take appropriate action as per the decision of Norms Committee.

170	**Case No.:463/13/82-ALC4/2018**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

171	**Case No.:242/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00148/AM20/	RLA File :56/24/040/00028/AM19/	Lic.No/Date:5610005519 29.11.2018	Defer Date
	Decision: Deferred for comments of TE.			

172	**Case No.:466/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

173	**Case No.:240/1/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/00146/AM20/	RLA File :03/94/040/00756/AM19/	Lic.No/Date:0310825931 26.12.2018	Defer Date
	Decision: Deferred for comments of TE.			

174	**Case No.:144/1/82-ALC4/2019**	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02539/AM19/	RLA File :09/24/040/00484/AM19/	Lic.No/Date:0910067053 09.01.2019	Defer Date
	Decision: Deferred for comments of TE.			

175

Case No.:190/1/82-ALC4/2019	Party Name:MICRO LABS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
HQ File :01/82/050/02585/AM19/	RLA File :07/24/040/00283/AM19/	Lic.No/Date:0710114616 04.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN 75 MG CAPSULES BP/EP/IP/USP (2000000 Nos.)	1 Number	1	CLINDAMYCIN HYDROCHLORIDE BP/EP/IP/USP	86.765 mg / 75 mg capsule
CLINDAMYCIN 150 MG CAPSULES BP/EP/IP/USP (2000000 Nos.)	1 Number	1	CLINDAMYCIN HYDROCHLORIDE BP/EP/IP/USP	173.53 mg / 150 mg capsule
CLINDAMYCIN 300 MG CAPSULES BP/EP/IP/USP (2000000 Nos.)	1 Number	1	CLINDAMYCIN HYDROCHLORIDE BP/EP/IP/USP	347.06 mg / 300 mg capsule

RA concerned may take further necessary action as per above decision of NC.

176	**Case No.:191/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02586/AM19/	RLA File :07/24/040/00282/AM19/	Lic.No/Date:0710114617 04.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

177	**Case No.:192/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02587/AM19/	RLA File :31/83/040/00182/AM19/	Lic.No/Date:3110067342 05.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

178	**Case No.:201/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02596/AM19/	RLA File :34/24/040/00370/AM19/	Lic.No/Date:3410044950 05.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

179	**Case No.:143/1/82-ALC4/2019**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02538/AM19/	RLA File :05/24/040/00695/AM19/	Lic.No/Date:0510409855 06.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

180	**Case No.:194/1/82-ALC4/2019**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02589/AM19/	RLA File :52/24/040/00090/AM19/	Lic.No/Date:5210042986 06.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

181	**Case No.:142/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02537/AM19/	RLA File :03/94/040/01029/AM19/	Lic.No/Date:0310827515 07.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

182	**Case No.:145/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02540/AM19/	RLA File :03/94/040/01066/AM19/	Lic.No/Date:0310827513 07.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

183	**Case No.:174/1/82-ALC4/2019**	Party Name:BIOLOGICAL E LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02569/AM19/	RLA File :09/24/040/00588/AM19/	Lic.No/Date:0910067245 07.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

184	**Case No.:149/1/82-ALC4/2019**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02544/AM19/	RLA File :09/24/040/00604/AM19/	Lic.No/Date:0910067252 11.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

185	**Case No.:150/1/82-ALC4/2019**	Party Name:ALKALI METALS LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02545/AM19/	RLA File :09/24/040/00561/AM19/	Lic.No/Date:0910067258 11.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

186	**Case No.:152/1/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02547/AM19/	RLA File :03/94/040/00854/AM19/	Lic.No/Date:0310827603 11.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

187	**Case No.:156/1/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02551/AM19/	RLA File :03/95/040/01222/AM19/	Lic.No/Date:0310827621 12.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

188	**Case No.:159/1/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02554/AM19/	RLA File :09/24/040/00600/AM19/	Lic.No/Date:0910067264 12.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

189	**Case No.:160/1/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02555/AM19/	RLA File :03/94/040/00693/AM19/	Lic.No/Date:0310827639 12.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

190	**Case No.:161/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02556/AM19/	RLA File :09/24/040/00621/AM19/	Lic.No/Date:0910067270 13.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

191	**Case No.:166/1/82-ALC4/2019**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02561/AM19/	RLA File :09/24/040/00614/AM19/	Lic.No/Date:0910067274 13.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

192	**Case No.:167/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02562/AM19/	RLA File :09/24/040/00612/AM19/	Lic.No/Date:0910067275 13.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

193	**Case No.:169/1/82-ALC4/2019**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02564/AM19/	RLA File :03/95/040/01315/AM19/	Lic.No/Date:0310827685 13.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

194	**Case No.:170/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02565/AM19/	RLA File :03/94/040/01071/AM19/	Lic.No/Date:0310827686 13.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

195	**Case No.:197/1/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02592/AM19/	RLA File :33/24/040/00019/AM19/	Lic.No/Date:3310030518 13.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Panipat.			

196	**Case No.:171/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02566/AM19/	RLA File :04/24/040/00243/AM19/	Lic.No/Date:0410165319 14.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

197	**Case No.:175/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02570/AM19/	RLA File :04/24/040/00244/AM19/	Lic.No/Date:0410165324 14.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

198	**Case No.:198/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02593/AM19/	RLA File :33/24/040/00020/AM19/	Lic.No/Date:3310030519 14.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

199	**Case No.:204/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02599/AM19/	RLA File :34/24/040/00353/AM19/	Lic.No/Date:3410044969 14.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

200	**Case No.:177/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02572/AM19/	RLA File :03/95/040/01062/AM19/	Lic.No/Date:0310827733 15.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

201	**Case No.:178/1/82-ALC4/2019**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/02573/AM19/	RLA File :09/24/040/00560/AM19/	Lic.No/Date:0910067282 15.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SUCROFERRIC OXYHYDROXIDE	1 kg	1	FERRIC CHLORIDE SOLUTION HIGH PURITY (containing 11% to 13% Ferric Chloride)	2.40 kg
		2	ISO PROPYL ALCOHOL	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

202	**Case No.:179/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02574/AM19/	RLA File :08/24/040/00430/AM19/	Lic.No/Date:0810144782 18.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

203	**Case No.:180/1/82-ALC4/2019**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02575/AM19/	RLA File :09/24/040/00628/AM19/	Lic.No/Date:0910067284 18.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

204	**Case No.:181/1/82-ALC4/2019**	Party Name:DINAKARA LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02576/AM19/	RLA File :09/24/040/00571/AM19/	Lic.No/Date:0910067285 18.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

205	**Case No.:182/1/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02577/AM19/	RLA File :03/95/040/01319/AM19/	Lic.No/Date:0310827770 18.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

206	**Case No.:184/1/82-ALC4/2019**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02579/AM19/	RLA File :05/23/040/00562/AM19/	Lic.No/Date:0510409975 19.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

207	**Case No.:185/1/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02580/AM19/	RLA File :03/95/040/00899/AM19/	Lic.No/Date:0310827775 19.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

208	**Case No.:187/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02582/AM19/	RLA File :09/24/040/00619/AM19/	Lic.No/Date:0910067297 19.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

209	**Case No.:188/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02583/AM19/	RLA File :09/24/040/00629/AM19/	Lic.No/Date:0910067299 19.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

210	**Case No.:189/1/82-ALC4/2019**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Approved**
	HQ File :01/82/050/02584/AM19/	RLA File :09/24/040/00626/AM19/	Lic.No/Date:0910067300 19.03.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Nise Gel 20g Tubes (Each tube contains 5mg of Capsaicin)	1 Number	1	Capsaicin	5.10 mg / 20 mg tube

RA concerned may take further necessary action as per above decision of NC.

211	**Case No.:200/1/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02595/AM19/	RLA File :52/24/040/00085/AM19/	Lic.No/Date:5210043000 19.03.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.

212	**Case No.:205/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02600/AM19/	RLA File :34/24/040/00396/AM19/	Lic.No/Date:3410044985 19.03.2019	Defer Date

Decision: Deferred for comments of TE.

213	**Case No.:206/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02601/AM19/	RLA File :34/24/040/00397/AM19/	Lic.No/Date:3410044986 19.03.2019	Defer Date

Decision: Deferred for comments of TE.

214	**Case No.:207/1/82-ALC4/2019**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02602/AM19/	RLA File :03/94/040/01100/AM19/	Lic.No/Date:0310827824 20.03.2019	Defer Date

Decision: Deferred for comments of TE.

215	**Case No.:208/1/82-ALC4/2019**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02603/AM19/	RLA File :03/94/040/01091/AM19/	Lic.No/Date:0310827825 20.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

216	**Case No.:209/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02604/AM19/	RLA File :05/24/040/00722/AM19/	Lic.No/Date:0510410009 20.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

217	**Case No.:210/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02605/AM19/	RLA File :05/24/040/00721/AM19/	Lic.No/Date:0510410010 20.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

218	**Case No.:211/1/82-ALC4/2019**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02606/AM19/	RLA File :09/24/040/00633/AM19/	Lic.No/Date:0910067303 20.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

219	**Case No.:212/1/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02607/AM19/	RLA File :03/95/040/01323/AM19/	Lic.No/Date:0310827848 20.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

220	**Case No.:214/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02609/AM19/	RLA File :34/24/040/00327/AM19/	Lic.No/Date:3410044990 20.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

221	**Case No.:213/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02608/AM19/	RLA File :09/24/040/00635/AM19/	Lic.No/Date:0910067312 21.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

222	**Case No.:215/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02610/AM19/	RLA File :34/24/040/00389/AM19/	Lic.No/Date:3410044991 22.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

223	**Case No.:216/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02611/AM19/	RLA File :34/24/040/00390/AM19/	Lic.No/Date:3410044992 22.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

224	**Case No.:217/1/82-ALC4/2019**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02612/AM19/	RLA File :03/95/040/01344/AM19/	Lic.No/Date:0310827870 22.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

225	**Case No.:218/1/82-ALC4/2019**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:8/82-ALC4/2019 20.09.2019	**Status: Deferred**
	HQ File :01/82/050/02613/AM19/	RLA File :03/95/040/01345/AM19/	Lic.No/Date:0310827871 22.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

MANUAL CASES

Case No.	B-1
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Arene Lifesciences Limited, Hyderabad**
HQ F. No.	01/82/050/00077/AM15/DES-III
RLA F. No.	09/24/040/00536/AM14
Advance Authorization No. and Date	0910059285 dated 14.02.2014
Subject	**Request of M/s Arene Lifesciences Limited, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910059285 dated 14.02.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EFAVIRENZ	1 kg	1	4-CHLORO-2-TRIFLURO ACETYLANILINE HYDROCHLORIDE	1.18 kg
		2	CYCLOPROPYL ACETYLENE	0.343 kg
		3	TRI FLURO ETHANOL	0.327 kg
		4	TETRAHYDROFURAN	3.33 kg
		5	CITRIC ACID MONO HYDRATE	0.788 kg
		6	TOLUENE	1.63 kg
		7	METHANOL	6.14 kg
		8	TRIPHOSGENE	0.431 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-2
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Global Calcium Private Limited, Bangalore**
HQ F. No.	01/82/050/00672/AM18/DES-III
RLA F. No.	07/24/040/00393/AM17
Advance Authorization No. and Date	0710111246 dated 07.03.2017
Subject	**Request of M/s Global Calcium Private Limited, Bangalore for amendment in the description of import item against Advance Authorization No. 0710111246 dated 07.03.2017**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to amend the description of Import Item to read as Calcium Gluconate.
Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-3
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Krishna Antioxidants Pvt. Ltd., Mumbai**
HQ F. No.	01/82/050/01528/AM19/DES-III
RLA F. No.	03/94/040/00043/AM19
Advance Authorization No. and Date	0310820723 dated 27.04.2018
Subject	**Request of M/s Krishna Antioxidants Pvt. Ltd., Mumbai for enhancement in the quantity of Import Item No. 2 - ISO DECYL ALCOHOL in respect of adhoc norms fixed against Advance Authorization No. 0310820723 dated 27.04.2018**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to revise the quantity of Import Item No. 2 as under:

Import Item No. 2	**Qty.**	
	From	**To**
ISO DECYL ALCOHOL	**0.386 kg**	**0.430 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-4
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Lantech Pharmaceuticals Limited, Hyderabad**
HQ F. No.	01/82/050/00172/AM16/DES-III
RLA F. No.	09/24/040/00011/AM16
Advance Authorization No. and Date	0910061900 dated 20.04.2015
Subject	**Request of M/s Lantech Pharmaceuticals Ltd Hydrabad, for fixation of adhoc norms against Advance Authorization No. 0910061900 dated 20.04.2015**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(1S,4S,5S)-4-Bromo-6-oxabicyclo [3.2.1] octan-7-one (PACKED IN 51 CONTAINERS)	1 kg	1	3-Cyclohexene-1-Carboxylic acid	3.30 kg
		2	R-(+)-1-Phenylethylamine	2.75 kg
		3	Methylene Dichloride	3.00 kg
		4	Ethyl Acetate	6.33 kg
		5	Flexible Containers	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-5
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Lantech Pharmaceuticals Ltd., Hyderabad**
HQ F. No.	**01/82/050/00111/AM16/DES-III**
RLA F. No.	09/24/040/00647/AM15
Advance Authorization No. and Date	0910061664 dated 04.03.2015
Subject	**Request of M/s Lantech Pharmaceuticals Ltd, Hyderabad for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0910061664 dated 04.03.2015**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to revise the quantity of following Import Items as under:

Sl. No.	**Import Items**	**Qty.**	
		From	**To**
1	**3-Cyclohexene-1-Carboxylic acid**	**1.773 kg**	**3.30 kg**
2	**R(+)-Phenyl ethylamine**	**1.353 kg**	**2.75 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-6
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Lantech Pharmaceuticals Ltd., Hyderabad**
HQ F. No.	**01/82/050/01474/AM19/DES-III**
RLA F. No.	09/24/040/00121/AM19
Advance Authorization No. and Date	0910066337 dated 14.06.2018
Subject	**Request of M/s Lantech Pharmaceuticals Ltd, Hyderabad for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0910066337 dated 14.06.2018**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to revise the quantity of following Import Items as under:

Sl. No.	**Import Items**	**Qty.**	
		From	**To**
1	**3-Cyclohexene-1-Carboxylic acid**	**1.773 kg**	**3.30 kg**
2	**R(+)-Phenyl ethylamine**	**1.353 kg**	**2.75 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-7
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Mahima Life Sciences Pvt. Ltd., New Delhi**
HQ F. No.	01/82/050/00907/AM17/DES-III
RLA F. No.	05/24/040/00229/AM17
Advance Authorization No. and Date	0510399749 dated 16.09.2016
Subject	**Request of M/s Mahima Life Sciences Pvt. Ltd., New Delhi for fixation of adhoc norms against Advance Authorization No. 0510399749 dated 16.09.2016**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL PREDNISOLONE	1 kg	1	11 BETA 17 ALPHA DIHYDROXY 6 ALPHA-METHYLPREGNA 1 4 DIENE 3 20 DIONE	1.313 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-8
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	M/s MSN Laboratories Private Limited, Hyderabad
HQ F. No.	01/82/050/01351/AM16/DES-III
RLA F. No.	09/24/040/00423/AM16
Advance Authorization No. and Date	0910062790 dated 28.10.2015
Subject	**Request of M/s MSN Laboratories Private Limited, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910062790 dated 28.10.2015**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EPLERENONE	1 kg	1	11-Alpha Hydroxycanrenone	2.61 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-9
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	M/s Orbit Lifescience Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00308/AM17/DES-III
RLA F. No.	03/95/040/00069/AM17
Advance Authorization No. and Date	0310804944 dated 24.05.2016
Subject	**Request of M/s Orbit Lifescience Pvt. Ltd., Mumbai for revision of adhoc norms fixed against Advance Authorization No. 0310804944 dated 24.05.2016**

Decision: The Committee considered the request of firm in the presence of technical experts and after deliberation, it was decided to revise the quantity of following import items:

Import Item No.	Import Items	Qty.	
		From	To
3	P-NITROBENXL-6-(1-HYDROXYETHYL)-1-AZBICYCLO(3.2.)HEPTANE-3,7-DIONE-2-CARBOXYLATE/BCK	1.872 kg	2.700 kg
4	CYSTEAMINE HYDROCHLORIDE	0.672 kg	1.00 kg
5	DI PHENYL CHLOROPHOSPHATE (DPCP)	1.596 kg	1.900 kg

The above revision is subject to following conditions:

(i) Actual imports already made against the export of 4440 kg of Imipenum (Sterile / Technical).
(ii) No further imports will be permitted against this licence.
(iii) This is only for redemption purpose.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-10
Meeting No.	8/AM20
Date	20.09.2019
HQ F. No.	01/82/162/00008/AM19/DES-III
Subject:	**Request of M/s PCL Oil & Solvents Ltd., New Delhi for clarification in respect of item of Export – PVC Plasticizer / Plasticizer / Di-Isononyl Phthalate (DINP)**

Decision: The Committee considered the request of firm in the presence of technical experts and it was observed that Plasticizer is a chemical compounded added to a synthetic resin to produce or promote plasticity and flexibility and to reduce brittleness.

Plasticizers for plastics are additives, most commonly Phthalate Esters in PVC Applications. Almost 90% of Plasticizers are used in PVC for improved flexibility.

In view of above, it is clarified that Di-Isononyl Phthalate (DINP) is one of the PVC Plasticizers the norms for which are fixed at SION No. A-3151.

Case No.	B-11
Meeting No.	8/AM20
Date	20.09.2019
HQ F. No.	01/82/162/00007/AM19/DES-III
Subject:	**Request of M/s PCL Oil & Solvents Ltd., New Delhi for clarification in respect of item of Export – PVC Plasticizer / Plasticizer / DOP (Di Octyl Phthalate)**

Decision: The Committee considered the request of firm in the presence of technical experts and it was observed that Plasticizer is a chemical compounded added to a synthetic resin to produce or promote plasticity and flexibility and to reduce brittleness.

Plasticizers for plastics are additives, most commonly Phthalate Esters in PVC Applications. Almost 90% of Plasticizers are used in PVC for improved flexibility.

In view of above, it is clarified that Di-Octyl Phthalate (DOP) is one of the PVC Plasticizer, the norms for which are fixed at SION No. A-1303.

Case No.	B-12
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/01369/AM15/DES-III
RLA F. No.	05/24/040/00279/AM15
Advance Authorization No. and Date	0510391259 dated 22.09.2014
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for fixation of adhoc norms in respect of Advance Authorization No. 0510391259 dated 22.09.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (in grams)
Mucinex Fast Max Cold, Flu & Sore Throat Liquid	1 kg	1	Xanthan Gum Ph.Eur, USP, IH	1.00
		2	Propyl Gallate, USNF	1.818
		3	Magnasweet 110	6.909
		4	Red Fruits	0.818
		5	FD&C Blue 1	0.025
		6	FD&C Red 40	0.005
		7	SORBITOL SOLUTION (70PERCENT) USP (D-sorbitol/Sorbitol 70PERCENT)	136.364
		8	PROPYLENE GLYCOL USP	272.727
		9	GLYCERIN USP	181.818
		10	ANHYDROUS CITRIC ACID USP (Citric acid)	1.155
		11	SODIUM BENZOATE NF	2.00
		12	SUCRALOSE NF	1.818
		13	EDTA DISODIUM USP (Disodium (ethylenedinitrolo) tetraacetate dihydrate)	0.455
		14	Venus 24MM (Plastic Closures)	Relevant as per packing policy
		15	Square M/Wash O/C Blue HT (Plastic Closures)	
		16	Mucinex-6P Multipage Cold & Flu (Paper Labels)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-13
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/00334/AM15/DES-III
RLA F. No.	05/24/040/00053/AM15
Advance Authorization No. and Date	0510386224 dated 09.05.2014
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for fixation of adhoc norms in respect of Advance Authorization No. 0510386224 dated 09.05.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (in grams)
Mucinex Fast Max Cold, Flu & Sore Throat Liquid (13,46,56,420 Milileter(ML))	1 kg	1	Xanthan Gum Ph.Eur, USP, IH	1.00
		2	Propyl Gallate, USNF	1.818
		3	Magnasweet 110	6.909
		4	Red Fruits	0.818
		5	FD&C Blue 1	0.025
		6	FD&C Red 40	0.005
		7	SORBITOL SOLUTION (70PERCENT) USP (D-sorbitol/Sorbitol 70PERCENT)	136.364
		8	PROPYLENE GLYCOL USP	272.727
		9	GLYCERIN USP	181.818
		10	ANHYDROUS CITRIC ACID USP (Citric acid)	1.155
		11	SODIUM BENZOATE NF	2.00
		12	SUCRALOSE NF	1.818
		13	EDTA DISODIUM USP (Disodium (ethylenedinitrolo) tetraacetate dihydrate)	0.455
		14	Venus 24MM (Plastic Closures)	Relevant as per packing policy
		15	Square M/Wash O/C Blue HT (Plastic Closures)	
		16	Mucinex- 6P Multipage Cold & Flu (Paper Labels)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-14
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/00335/AM15/DES-III
RLA F. No.	05/24/040/00021/AM15
Advance Authorization No. and Date	0510386223 dated 09.05.2014
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for fixation of adhoc norms in respect of Advance Authorization No. 0510386223 dated 09.05.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (in grams)
Mucinex Fast-Max DM Max Liquid (19,17,00,480 Milileter(ML))	1 kg	1	Xanthan Gum Ph.Eur, USP, IH	1.00
		2	Propyl Gallate, USNF	1.818
		3	Magnasweet 110	6.909
		4	Orange Wonf Flavour	0.909
		5	Cherry Berry Flavour	2.272
		6	FD&C Red 40	0.059
		7	SORBITOL SOLUTION (70percent) USP (D-sorbitol/Sorbitol 70percent)	136.364
		8	PROPYLENE GLYCOL USP	272.727
		9	GLYCERIN USP	181.818
		10	ANHYDROUS CITRIC ACID USP (Citric acid)	1.614
		11	SODIUM BENZOATE NF	2.00
		12	SUCRALOSE NF	1.818
		13	EDTA DISODIUM USP (Disodium (ethylenedinitrolo)tetraacetate dihydrate)	0.455
		14	Venus 24MM (Plastic Closures)	Relevant as per packing policy
		15	Square M/Wash O/C Blue HT (Plastic Closures)	
		16	Mucinex- 4P Multipage DM Adult (Paper Labels)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-15
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/00730/AM15/DES-III
RLA F. No.	05/24/040/00205/AM15
Advance Authorization No. and Date	0510390158 dated 06.08.2014
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for fixation of adhoc norms in respect of Advance Authorization No. 0510390158 dated 06.08.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (in grams)
Mucinex Fast-Max Night Time Cold & Flu Liquid	1 kg	1	Xanthan Gum Ph.Eur, USP, IH	1.00
		2	PROPYLENE GLYCOL USP	272.727
		3	Magnasweet 110	6.909
		4	Propyl Gallate, USNF	1.818
		5	Red Fruits	0.818
		6	FD&C Blue 1	0.025
		7	FD&C Red 40	0.005
		8	SORBITOL SOLUTION (70 PERCENT) USP (D-sorbitol/Sorbitol 70 PERCENT)	136.364
		9	GLYCERIN USP	181.818
		10	ANHYDROUS CITRIC ACID USP (Citric acid)	1.155
		11	SODIUM BENZOATE NF	2.00
		12	SUCRALOSE NF	1.818
		13	EDTA DISODIUM USP (Disodium (ethylenedinitrolo)tetraacetate dihydrate)	0.455
		14	Venus 24MM (Plastic Closures)	Relevant as per packing policy
		15	Square M/Wash O/C Blue HT (Plastic Closures)	
		16	RBL-LABEL MUCINEX 180 ML FRONT (Paper Labels)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-16
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/00336/AM15/DES-III
RLA F. No.	05/24/040/00020/AM15
Advance Authorization No. and Date	0510386217 dated 09.05.2014
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for fixation of adhoc norms in respect of Advance Authorization No. 0510386217 dated 09.05.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (in grams)
Mucinex Fast-Max Severe Congestion & Cough Liquid (20,44,79,640 Milileter(ML))	1 kg	1	SORBITOL SOLUTION (70percent) USP (D-sorbitol/Sorbitol 70percent)	136.36
		2	PROPYLENE GLYCOL USP	272.73
		3	GLYCERIN USP	181.82
		4	Xanthan Gum Ph.Eur, USP, IH	1.00
		5	ANHYDROUS CITRIC ACID USP (Citric acid)	1.61
		6	Propyl Gallate, USNF	1.82
		7	SODIUM BENZOATE NF	2.00
		8	SUCRALOSE NF	1.82
		9	Magnasweet 110	6.91
		10	Red Fruits	0.82
		11	EDTA DISODIUM USP (Disodium (ethylenedinitrolo)tetraacetate dihydrate)	0.45
		12	FD&C Blue 1	0.03
		13	FD&C Red 40	0.005
		14	Venus 24MM (Plastic Closures)	Relevant as per packing policy
		15	Square M/Wash O/C Blue HT (Plastic Closures)	
		16	Mucinex- 4P Multipage Severe Cough (Paper Labels)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-17
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/00369/AM17/DES-III
RLA F. No.	05/24/040/00128/AM17
Advance Authorization No. and Date	0510398826 dated 16.06.2016
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for fixation of adhoc norms in respect of Advance Authorization No. 0510398826 dated 16.06.2016**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty. (mg/tablet)
1	Disprin Cardiocare (ASPIRIN BP 100MG) ACETYL SALICYLIC ACID 100mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	0.300
			2	GLYCINE EP	44.30
			4	Aluminium Foil	Relevant as per packing policy
2	Disprin Regular (ASPIRIN PH.EUR 300MG) ACETYL SALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	4.50
			3	CITIRIC ACID ANHYDROUS F4020	30.00
			4	Aluminium Foil	Relevant as per packing policy
3	Dispirn Direct and Melts (ASPIRIN PH.EUR 300MG) ACETYL SALICYLIC ACID 300 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	1.00
			2	GLYCINE EP	133.00
			4	Aluminium Foil	Relevant as per packing policy
4	Disprin Extra (ASPIRIN PH.EUR 500MG) ACETYL SALICYLIC ACID 500 mg Tablet (ASPIRIN)	1 Number	1	SACCHARIN BASE 55Ox	7.50
			3	CITIRIC ACID ANHYDROUS F4020	50.00
			4	Aluminium Foil	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-18
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Reckitt Benckiser Healthcare India Limited, New Delhi**
HQ F. No.	01/82/050/01149/AM15/DES-III
RLA F. No.	05/24/040/00304/AM15
Advance Authorization No. and Date	0510391511 dated 09.10.2014
Subject	**Request of M/s Reckitt Benckiser Healthcare India Pvt. Ltd., New Delhi for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0510391511 dated 09.10.2014**

Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (in grams)
Mucinex Fast-Max DM Max Liquid	1 kg	1	Xanthan Gum Ph.Eur, USP, IH	1.00
		2	Propyl Gallate, USNF	1.818
		3	Magnasweet 110	6.909
		4	Orange Wonf Flavour	0.909
		5	Cherry Berry Flavour	2.272
		6	FD&C Red 40	0.059
		7	SORBITOL SOLUTION (70 percent) USP (D-sorbitol/Sorbitol 70 percent)	136.364
		8	PROPYLENE GLYCOL USP	272.727
		9	GLYCERIN USP	181.818
		10	ANHYDROUS CITRIC ACID USP (Citric acid)	1.614
		11	SODIUM BENZOATE NF	2.00
		12	SUCRALOSE NF	1.818
		13	EDTA DISODIUM USP (Disodium (ethylenedinitrolo)tetraacetate dihydrate)	0.455
		14	Venus 24MM (Plastic Closures)	Relevant as per packing policy
		15	Square M/Wash O/C Blue HT (Plastic Closures)	
		16	Mucinex- 4P Multipage DM Adult (Paper Labels)	

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-19
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Strides Shasun Ltd, Chennai**
HQ F. No.	01/82/050/00138/AM15/DES-III
RLA F. No.	04/24/040/00226/AM14
Advance Authorization No. and Date	0410154220 dated 13.01.2014
Subject	**Request of M/s Strides Shasun Ltd., Chennai for fixation of adhoc norms against Advance Authorization No. 0410154220 dated 13.01.2014**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. per 25 mg tablet
METOPROLOL TARTRATE TABLETS USP 25 MG	1 Tablet	1	METOPROLOL TARTRATE	25.50 mg
		2	STEAR O WET (Magnesium Stearate/SLS)	1.49 mg
		3	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE.Nf,Ph.Eur,J.P)	75.20 mg
		4	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM Nf,Ph.Eur,J.P)	11.917 mg
		5	CLOSURE 38MM CRC[PACKING MATERIAL].	Relevant as per packing policy
		6	Plastic Bottles	Relevant as per packing policy
Export product	Qty.	Sl. No.	Import items	Qty. / 100 mg tablet
METOPROLOL TARTRATE TABLETS USP 100MG NET API CONTENT PER TABLET: 102MG INCLUDING WASTAGE	1 Number	1	METOPROLOL TARTRATE	102.0 mg
		2	STEAR O WET (MAGNESIUM STEARATE / SLS)	4.20 mg
		3	AVICEL 102 (MICRO CRYSTALLINE SODIUM NF.PH.EUR.J.P)	190.80 mg
		4	ACDISOL SD 711 (CROSS CARMELLOSE SODIUM NF.PH.EUR.J.P)	33.60 mg
		5	CLOSURE 53MM CT (PACKING MATERIAL)	Relevant as per packing policy
		6	Plastic Bottles	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-20
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Strides Shasun Ltd, Chennai**
HQ F. No.	01/82/050/00339/AM16/DES-III
RLA F. No.	04/24/040/00040/AM16
Advance Authorization No. and Date	0410160570 dated 21.05.2015
Subject	**Request of M/s Strides Shasun Ltd., Chennai for fixation of adhoc norms against Advance Authorization No. 0410160570 dated 21.05.2015**

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2019, dated 21.06.2019, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
GABAPENTIN TABLETS USP 600MG	1 Number	1	GABAPENTIN USP	612.00 mg / tablet
		2	MANNITOL (PEARLITOL 100SD) USP/NF	91.5 mg /tablet
		3	COPOVIDONE / PLASDONE S-630 USP/NF/PH.EUR	30.0 mg / tablet
		4	KOLLIPHOR P 407 MICRO / POLOXAMER (LUTROL M 127) NF	1.00 mg/ tablet
		5	MAGENSIUM STEARATE VEG.EP/USP/NF	2.00 mg/ tablet
		6	HYDROXY PROPYL CELLULOSE NF/PH.EUR (KLUCEL - EF PH)	30.00 mg/ tablet
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP NF.JP	10.00 mg/ tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-21
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Strides Shasun Ltd, Chennai**
HQ F. No.	01/82/050/00340/AM16/DES-III
RLA F. No.	04/24/040/00038/AM16
Advance Authorization No. and Date	0410159569 dated 21.05.2015
Subject	**Request of M/s Strides Shasun Ltd., Chennai for fixation of adhoc norms against Advance Authorization No. 0410160569 dated 21.05.2015**

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2019, dated 21.06.2019, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. Allowed in mg/tablet
GABAPENTIN TABLETS USP 800MG	1 Number	1	GABAPENTIN USP	816.0
		2	MANNITOL (PEARLITOL 100SD) USP/NF	120.0
		3	COPOVIDONE / PLASDONE S-630 USP/NF/PH.EUR	40.0
		4	KOLLIPHOR P 407 MICRO / POLOXAMER (LUTROL M127) NF	10.00
		5	MAGENSIUM STEARATE VEG.EP/USP/NF	10.00
		6	HYDROXY PROPYL CELLULOSE NF/PH.EUR (KLUCEL - EF PH)	60.00
		7	LOW SUBSTITUTED HYDROXY PROPYL CELLULOSE USP NF.JP	20.00

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-22
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Strides Shasun Ltd, Chennai**
HQ F. No.	01/82/050/01089/AM15/DES-III
RLA F. No.	04/24/040/00172/AM15
Advance Authorization No. and Date	0410159540 dated 08.10.2014
Subject	**Request of M/s Strides Shasun Ltd, Chennai for fixation of adhoc norms against Advance Authorization No. 0410159540 dated 08.10.2014**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. per 25 mg tablet
METOPROLOL TARTRATE TABLETS USP 25 MG	1 Tablet	1.	METOPROLOL TARTRATE	25.50 mg
		2.	STEAR O WET (MAGNESIUM STEARATE/SLS)	1.49 mg
		3.	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE.Nf,Ph.Eur,J.P)	75.20 mg
		4.	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM Nf,Ph.Eur,J.P)	11.917 mg
		5.	CLOSURE 38MM CRC[PACKING MATERIAL]	Relevant as per packing policy
		6.	75CC/38 MM HDPE PLASTIC BOTTLE [PACKING MATERIAL].	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-23
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Strides Shasun Limited, Chennai**
HQ F. No.	01/82/050/01086/AM15/DES-III
RLA F. No.	04/24/040/00187/AM15
Advance Authorization No. and Date	0410159552 dated 09.10.2014
Subject	**Request of M/s Shasun Pharmaceuticals Ltd, Chennai for fixation of adhoc norms against Advance Authorization No. 0410159552 dated 09.10.2014**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
NYSTATIN TABLETS USP 500000 UNITS (84.187 MG)	1 Number	1.	NYSTATIN USP	85.87 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-24
Meeting No.	14/AM 19
Date	14.02.2019
Firm's Name	M/s Sentiss Pharma Pvt.Ltd , New Delhi
HQ F. No.	01/82/050/01456/AM17/DES-III
RLA F. No.	05/24/040/00600/AM17
Advance Authorization No. and Date	0510401782 dated 23.02.2017
Subject	**Request of M/s Sentiss Pharma Pvt.Ltd , New Delhi for review of adhoc norms fixed against Advanced Authorization No. 0510401782 dated 23.02.2017**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms of Export Product No. 2 under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product No. 2	Qty.	Sl. No.	Import items	Qty.
Visallergol Eye Drops 0.2%, 2.5ml (Net content of bulk drug Olopatadine HCL = 609.506 Gms)	1 Pack	1.	Olopatadine HCL	5.65 mg per pack

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B-25
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	M/s S. Kant Healthcare Ltd, Mumbai
HQ F. No.	01/82/050/01457/AM13/DES-III 01/82/050/01095/AM13/DES-III 01/82/050/01093/AM13/DES-III 01/82/050/01070/AM13/DES-III 01/82/050/00337/AM14/DES-III 01/87/050/00156/AM14/DES-III
RLA F. No.	03/95/040/00565/AM13 03/95/040/00701/AM13 03/95/040/00702/AM13 03/95/040/00670/AM13 03/95/040/00706/AM13 03/95/040/00707/AM13
Advance Authorization No. and Date	0310714576 dated 07.11.2012, 0310717631 dated 19.12.2012, 0310717633 dated 19.12.2012, 0310716370 dated 05.12.2012, 0310734892 dated 20.05.2013 and 0310734894 dated 20.05.2013
Subject	**Request of M/s S. Kant Healthcare Ltd, Mumbai for revision in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310714576 dated 07.11.2012, 0310717631 dated 19.12.2012, 0310717633 dated 19.12.2012, 0310716370 dated 05.12.2012, 0310734892 dated 20.05.2013 and 0310734894 dated 20.05.2013**
Decision: The Committee considered the request of the firm in the presence of technical experts and it was decided to call for the duly certified Central Excise Data for the period 2012-13 and 2013-14 mentioning these advance authorization Nos.	

Case No.	B-26	
Meeting No.	8/AM20	
Date	20.09.2019	
Firm's Name	M/s Theon Pharmaceuticals Ltd., Chandigarh	
HQ F. No.	01/82/050/00290/AM17/DES-III	01/82/050/00293/AM17/DES-III
RLA F. No.	22/24/040/00111/AM16	22/24/040/00121/AM16
Advance Authorization No. and Date	2210015421 dated 26.02.2016	2210015426 dated 04.03.2016
Subject	**Request of M/s Theon Pharmaceuticals Ltd., Chandigarh for amendment in the adhoc norms by NC-3 against Advance Authorization Nos. 2210015421 dated 26.02.2016 and 2210015426 dated 04.03.2016**	
Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as per SION A-3648. RA may work-out the quantity of inputs on pro-rata basis.		

Case No.	B-27
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Yasho Industries Ltd, Mumbai**
HQ F. No.	01/ 82/050/01648/AM19/DES-III 01/ 82/050/01613/AM16/DES-III 01/ 82/050/01616/AM19/DES-III
RLA F. No.	03/95/040/00655/AM19 03/95/040/00659/AM19 03/95/040/00662/AM19
Advance Authorization No. and Date	0310824061 dated 28.09.2018 0310824062 dated 28.09.2018 0310824104 dated 01.10.2018
Subject	**Request of M/s Yasho Industries Ltd, Mumbai for allowing Ascorbic Acid in respect of adhoc norms fixed against Advance Authorization No. 0310824061 dated 28.09.2018, No. 0310824062 dated 28.09.2018and No.0310824104 dated 01.10.2018**
Decision: The Committee considered the case as per agenda in the presence of technical experts and after deliberation, it was decided to allow import of Ascorbic Acid – 0.500 kg only for regularization purpose.	

Case No.	B-28
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Malwa Oxygen & Industrial Gases Pvt Ltd, Indore**
HQ F. No.	01/82/050/00623/AM17/DES-III 01/82/050/00366/AM18/DES-III 01/82/050/00360/AM18/DES-III 01/82/050/00465/AM18/DES-III 01/82/050/01062/AM18//DES-III 01/82/050/00927/AM19/DES-III 01/82/050/00933/AM19/DES-III
RLA F. No.	56/24/040/00015/AM17 56/24/040/00045/AM17 56/24/040/00004/AM18 56/24/040/00007/AM18 56/24/040/00028/AM18 56/24/040/00019/AM18 56/24/040/00048/AM18
Advance Authorization No. and Date	5610004949 dated 12.07.2016 5610005103 dated 22.03.2017 5610005123 dated 24.04.2017 5610005139 dated 18.05.2017 5610005253 dated 26.10.2017 5610005252 dated 26.10.2017 5610005395 dated 08.05.2018
Subject	**Request of M/s Malwa Oxygen & Industrial Gases Pvt Ltd, Indore for revision/correction in adhoc norms fixed against Advance Authorization Nos. 5610004949 dated 12.07.2016, 5610005103 dated 22.03.2017, 5610005123 dated 24.04.2017, 5610005139 dated 18.05.2017, 5610005253 dated 26.10.2017, 5610005252 dated 26.10.2017 and 5610005395 dated 08.05.2018**

Decision: The Committee considered the case as per agenda and after deliberation, it was decided to revise the norms as under:

Export product	**Qty.**	**Sl. No**	**Import items**	**Qty.**
BIS(4-FLUROPHENYL)KETONE OR 4,4 DIFLUOROBENZOPHENONE	1 kg	1	FLUOROBENZOYL (4-) CHLORIDE	1.00 kg
		2	FLUOROBENZENE	1.10 kg
		3	METHYLE ALCOHOL	0.60 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-29
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Malwa Oxygen & Industrial Gases Pvt Ltd, Indore**
HQ F. No.	01/82/050/00816/AM19/DES-III
RLA F. No.	56/24/040/00009/AM19
Advance Authorization No. and Date	5610005415 dated 17.05.2018
Subject	**Request of M/s Malwa Oxygen & Industrial Gases Pvt. Ltd, Indore for fixation of adhoc norms against Advance Authorization No. 5610005415 dated 17.05.2018**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,4-BIS (4-HYDROXYBENZOYL) BENZENE	1 kg	1	TEREPHTHALOYL CHLORIDE	1.1 kg
		2	FLUORO BENZENE	2.84 kg
		3	METHANOL	4.00 kg
		4	CUPROUS CHLORIDE	0.10 kg
		5	ALUMINIUM CHLORIDE	1.55 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-30
Meeting No.	8/AM20
Date	20.09.2019
Firm's Name	**M/s Malwa Oxygen & Industrial Gases Pvt Ltd, Indore**
HQ F. No.	01/82/050/00806/AM19/DES-III
RLA F. No.	56/24/040/00008/AM19
Advance Authorization No. and Date	5610005414 dated 17.05.2018
Subject	**Request of M/s Malwa Oxygen & Industrial Gases Pvt. Ltd, Indore for fixation of adhoc norms against Advance Authorization No. 5610005414 dated 17.05.2018**

Decision: The Committee considered the request of the firm in the presence of technical experts and after deliberation, it was decided to ratify the adhoc norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-BIS (4-HYDROXYBENZOYL) BENZENE	1 kg	1	ISOPHTHALOYL CHLORIDE	1.1 kg
		2	FLUORO BENZENE	2.84 kg
		3	METHANOL	4.00 kg
		4	CUPROUS CHLORIDE	0.10 kg
		5	ALUMINIUM CHLORIDE	1.55 kg

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair.

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